

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

Item 17

**IA No. 574/2020, IA No. 789/22  
CP(IB) No. 486/Chd/Hry/2019  
(Admitted)  
Under Section 10 & 60 (5), IBC 2016  
R 11 NCLT 2016**

**In the matter of:-**

Sainsons Pulp and Papers Ltd.

.... Corporate Debtor

**Present through Video Conferencing:**

Mr. Pulkit Goyal, Advocate with Mr. Harsh Garg, Advocate for the petitioner and applicant in IA No. 574/2020.

Mr. Manjul Mittal, Liquidator in person

None for the respondent- CBI.

**IA No. 574/2020**

It is stated by the learned counsel for the petitioner that the present application has been filed to handover some documents seized by the respondent-CBI. However, the case is pending before the CBI Court, learned counsel for the applicant has requested to grant permission to withdraw the present application with liberty to file the same before the CBI Court. Keeping in view the statement of learned counsel for the petitioner, IA No. 574/2020 is dismissed as withdrawn with the liberty aforesaid.

**IA No. 789/2022**

This application has been filed for placing on record the third progress report of M/s Sainsons Pulp and Papers Limited in compliance with Para 9(VII) for the period from 01.04.2022 to 30.06.2022. The same is taken on record subject to just exceptions. Thus, IA No. 789/2022 is disposed of.

-sd-

**(Subrata Kumar Dash)  
Member (Technical)**

-sd-

**(Harnam Singh Thakur)  
Member (Judicial)**

September 27, 2022

SM

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(Admitted)